



# **GOVERNMENT OF MEGHALAYA**

## **MEGHALAYA MINISTER'S (ALLOWANCES AND PRIVILEGES) (SECOND AMENDMENT) RULES**

**FOR THE YEAR 1974**

The 2<sup>nd</sup> May, 1974

**No. FEM.30/73/16** – In exercise of the powers conferred by Sections 8 and 10 of the Meghalaya Ministers' (Salaries and Allowances) Act, 1972 (Act 4 of 1972), (hereinafter referred to as the Act), the Governor of Meghalaya is pleased to make the following Amendment to the Meghalaya Ministers' (Allowances and Privileges) Rules, 1973 (hereinafter referred to as the Principal Rules), namely:-

**THE MEGHALAYA MINISTER'S (ALLOWANCES AND PRIVILEGES)  
(SECOND AMENDMENT) RULES, 1974**

**1. Short title and commencement** – (1) These Rules may be called the Meghalaya Ministers' (Allowances and Privileges) (Second Amendment) Rules, 1974

(2) They shall be deemed to have had effect and come into force on the dates hereinafter specified.

**2. Amendment of Rules 15 of the principal Rules** – (1) In Rule 15 of the principal Rules, the following shall be added below Rule 15 (i), and shall be deemed to have been so added as on and from the 3<sup>rd</sup> day of November 1973, namely :-

(a) For the first two years after purchase of the vehicles (New) :-

Private cars with an engine of 28 H.P. and above – 80 P. per km.

Private Vehicles like Jeeps, etc., Station Wagons and other big vehicles like Plymouth and Desoto – 67 P. per km.

(b) For the next two years :-

Private cars with an engine of 28 H.P. and above – 90 P. per km.

Private Vehicles like Jeeps, etc., Station Wagons and other big vehicles like Plymouth and Desoto – 73 P. per km.

(c) After four years of purchase :-

Private cars with an engine of 28 H.P. and above – Re. 1.04P. per km.

Private Vehicles like Jeeps, etc., Station Wagon and other big vehicles like Plymouth and Desoto – 78 P. per km.

(2) For Rule 15 of the principal Rules, and the Explanations thereunder, the following shall be substituted as Rule 15 and shall be deemed to have been so substituted as on and from the 2<sup>nd</sup> day of March 1974 namely:-

“15. For journeys by road, a Minister shall be entitled to mileage allowances at the rates given below –

(1) If a Minister travels in his own car, mileage allowance shall be as follows:-

|            |     |     |     |     |               |
|------------|-----|-----|-----|-----|---------------|
| Standard   | ... | ... | ... | ... | 42 P. per Km. |
| Fiat       | ... | ... | ... | ... | 47 P. per Km. |
| Ambassador | ... | ... | ... | ... | 57 P. per Km. |

(a) For the first two years after purchase of the vehicles (New) :-

Private cars with an engine of 28 H.P. and above – 80 P. per km.

Private vehicles like Jeeps, etc., Station Wagon and other big vehicles like Plymouth and Desoto – 67 P. per km.

(b) For the next two years :-

Private cars with an engine of 28 H.P. and above – 90 P. per km.

Private vehicles like Jeeps, etc., Station Wagon and other big vehicles like Plymouth and Desoto – 73 P. per km.

(c) After four years of purchase :-

Private cars with an engine of 28 H.P. and above – Re. 1.04 P. per km.

Private vehicles like Jeeps, etc., Station Wagons and others big vehicles like Plymouth and Desoto – 78 P. per km.

(2) If a Minister travels in a car allotted to him by the Government under the Act, mileage allowance shall be admissible at the following rates irrespective of whether a night is spent outside the headquarters or not, provided the cost of propulsion is borne by the Minister himself.

(a) For the first two years after purchase of the Vehicles (New):-

Standard 10 – 39 P. per Km.

Fiat – 35 P. per Km.

Ambassador – 43 P per Km.

Cars with an engine of 28 H.P. and above – 70 P per Km.

All other vehicles like Jeeps, etc., Station Wagon and other big vehicles like Plymouth and Desoto – 58 P. per km.

(b) For the next two years :-

Standard 10 – 34 P. per Km.

Fiat – 38 P. per Km.

Ambassador – 47 P per Km.

Cars with an engine of 28 H.P. and above – 80 P per Km.

All other vehicles like Jeeps, etc., Station Wagon and other big vehicles like Plymouth and Desoto – 64 P. per km

(c) After four years of purchase :-

Standard 10 – 37 P. per Km.

Fiat – 41 P. per Km.

Ambassador – 50 P per Km.

Cars with an engine of 28 H.P. and above – 95 P per Km.

All other vehicles like Jeeps, etc., Station Wagon and other big vehicles like Plymouth and Desoto – 69 P. per km

*Explanation 1* – When a taxi is engaged, a Minister may draw the actual expenses incurred. A certificate by the Minister to the effect that a taxi becomes necessary in the public interest shall be attached to the travelling allowance bill when a taxi is engaged and also details of the journeys performed by taxi.

*Explanation 2* – Travelling by road includes travelling by river in steam-launch, or in any vessel other than a steamer.

*Explanation 3* – Fractions of a kilometre in the total of the claims for a particular journey shall not be charged for.

*Explanation 4* – Journey on the Guahati-Shillong, Pandu-Shillong, Shillong-Dawki and Shillong-Silchar roads performed otherwise than by service car shall be treated as road journey for the purpose of this rule”.

**3. Amendment of Rule 22 of the principal Rules** – For Rule 22 of the principal Rules, the following shall be substituted and shall be deemed to have been so substituted as on and from the 1<sup>st</sup> day of March 1974, as Rule 22, namely :-

“22 (a) A Minister shall not be entitled to travelling allowance for journey and halts within 8 kilometres of his headquarters except as provided in sub-rule (b);

(b) A Minister shall be entitled to a monthly allotment of 50 litres of petrol for meeting the expenses on journeys undertaken in connection with his official duties within 8 kilometres of his headquarters.”

A.B. SEN GUPTA

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Finance Department.